

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
UNSTARRED QUESTION NO.1963**

TO BE ANSWERED ON THURSDAY, THE 05.05.2016

Renaming of High Courts

†1963. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has taken any decision on the proposals for changing the name of certain High Courts in the country including Bombay High Court; and
- (b) if so, the details and the present status thereof?

**ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

(a) and (b): The State Government of Maharashtra and Tamil Nadu have requested for changing in the name of "Bombay High Court" as "Mumbai High Court" and "Madras High Court" as "Chennai High Court" respectively. These High Courts were established under the Indian High Courts Act, 1861 and were named after the cities where the courts were located. Both the cities of Bombay and Madras have since been renamed as Mumbai and Chennai respectively. Since, the Indian High Courts Act, 1861 has been repealed, central legislation is required for changing in the name of Bombay High Court and Madras High Court which is at drafting stage.
